

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,  
1942

BAIL APPL.NO.2100 OF 2020

(CRIME NO: 696 / 2019 OF KAIPAMANGALAM POLICE STATION)

PETITIONER/ ACCUSED NO.1

ANAS,  
AGED 20 YEARS,  
S/O MUHAMMEDALI,  
KALIPPARAMBIL HOUSE,  
CHALINGADU DESOM,  
KAIPAMANGALAM,  
KODUNGALLOOR TALUK,  
THRISSUR DISTRICT,

BY ADV.ABRAHAM MATHEN

RESPONDENT/ COMPLIANANT

STATE OF KERALA REPRESENTED BY  
THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERANAKULAM.

BY PUBLIC PROSECUTOR SRI.C.K.SURESH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION  
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**B.A. No. 2100 of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

After arguing the matter for some time the learned Counsel for the petitioner requested that the petitioner may be granted an opportunity to approach the trial court seeking bail, since the investigation of the case is almost complete.

2. I have heard the learned Public Prosecutor also.

3. Accepting the request made by the learned Counsel for the petitioner, the bail application is dismissed, granting liberty to the petitioner to approach the Sessions Court for bail with prior notice to the Public Prosecutor concerned.

**V.G.ARUN  
JUDGE**

VV/30.4.2020